

SECTION PIL (WRIT)

MATTER FOR: 18.02.2025

COURT NO. : 13

ITEM NO. : 02

IN THE SUPREME COURT OF INDIA

SUO-MOTU WRIT PETITION (CIVIL) NO. 10 OF 2024

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 21655/2025

(Application for intervention)

IN RE: DISCRIMINATION INSIDE PRISONS IN INDIA

OFFICE REPORT

The Suo Motu Writ Petition (Civil) along with application above-mentioned was listed before the Hon'ble Court on 27.01.2025 with Office Report dated 24.01.2025, when the Court was pleased to, inter alia, pass the following Order:-

“xx xx xx xx

2. We take notice of the fact that in accordance with the direction No.231 (vii), all the States and the Union Government were directed to file a compliance report as regards the directions issued by this Court.

3. Till this date, the compliance reports have not come on record.

4. We remind all the States and the Union Government as regards the directions issued by this Court and give one last opportunity to file their respective compliance reports.

5. We also direct NALSA to file its report as regards the compliance of the directions issued by this Court.

6. Post it on 18-2-2025 on top of the Board.

7. Issue notice on IA No.21655/2025.”

Pursuant to above Order in I.A. No. 21655/2025, Show Cause Notice was issued to all States, Union Territories, and Ministry of Home Affairs through Speed Post. As per India Post tracking report, service is complete upon all parties except State of Mizoram and Union Territory of Lakshadweep, in which service is under process.

It is submitted that a certified copy of the Order above-mentioned was sent to National Legal Services Authority on 01.02.2025.

The status of applications/affidavits/documents filed by the parties, subsequent to Order dated 27.01.2025 of the Petition, is as under:

S.No.	Name of Parties	Vakalatnama/Appearance filed by Advocate Mr/Mrs.	Counter Affidavit/Affidavit filed on
1	State of Arunachal Pradesh	Abhimanyu Tewari	29-01-2025
2	U.T. of Chandigarh	Shreekant Neelappa Terdal	11-02-2025
3	State of Nagaland	K. Enatoli Sema	13-02-2025
4	U.T. of Andaman and Nicobar Islands	Shreekant Neelappa Terdal	14-02-2025
5	State of Jharkhand	Shantanu Sagar	14-02-2025
6	NALSA	Rashmi Nandakumar	15-02-2025
7	State of Tamil Nadu	Sabarish Subramanian	15-02-2025
8	State of Andhra Pradesh	Guntur Pramod Kumar	15-02-2025
9	State of Uttar Pradesh	Pradeep Misra	15-02-2025
10	Ministry of Home Affairs, Union of India	Arvind Kumar Sharma	15-02-2025
11	State of Kerala	Harshad V. Hameed	17-02-2025
12	State of Gujarat	Swati Ghildiyal	17-02-2025
13	State of Sikkim	Sameer Abhyankar	17-02-2025
14	State of Telangana	Devina Sehgal	-
15	State of Haryana	Samar Vijay Singh	-
16	State of Punjab	Baani Khanna	-
17	Govt. Of NCT of Delhi	M. K. Maroria	-
18	State of Manipur	Pukhrambam Ramesh Kumar	-
19	State of Assam	Ankit Roy	-
20	State of Chhattisgarh	Prashant Singh	-

It is submitted that documents at S.Nos. 1-13 above are being circulated for the kind perusal of the Hon'ble Court.

It is lastly submitted that no further document has been filed, so far.

The Suo-Motu Writ Petition (Civil) along with application above-mentioned is listed before the Hon'ble Court with this Office Report.

DATE: 17-02-2025

Sd/-

Assistant Registrar